

SHRI K. P. UNNIKRISHNAN: You have also got a written answer and a statement circulated to the Members and the Press. This is already a part of the proceedings. (Interruptions) There is no question of any report. It will come later.

SHRI VASANT SATHE: Is it your idea to allow Mr. Biju Patnaik to explain away what he said yesterday? Was that your idea—contrary to what he said? (Interruptions)

**Re. DEATH OF SHRI KRISHAN CHAND, FORMER LT. GOVERNOR OF DELHI**

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I am rising on a point of order arising out of your observation. You made an observation that Mr. Krishan Chand's murder was under enquiry and investigation. Today, a statement has come from the Additional Commissioner of Police (Crime), Mr. Mander. He says—it is in Hindustan Times—"Additional Commissioner of Police (CID) and in-charge of the Crime Branch investigating the case now, said..." yesterday only, "We took up the investigations only today." He has said that the investigation has been taken up only yesterday. You, in your wisdom, rejected my adjournment motion about Krishan Chand's murder. He has been murdered. Now it is clear that those who assisted the investigation—all of them—have been getting threatening telephone calls. They have flushed the whole area where the well is, with kerosene oil and floating woods

that were there in the well, have been removed. They have not kept any watch. It is a clear case. The lawyers' panel which is helping the investigations are now of the clear opinion that it is a clear case of murder. Now, Mr. Krishan Chand, a few days ago, wanted to make a clean breast; and he told publicly that he will make a clean breast of all that has happened during the Emergency. I have a serious suspicion that his murder is connected with those who are now being prosecuted, who are not now being prosecuted before the courts. Therefore, you will allow a Calling Attention, or you will allow my adjournment motion—whatever you choose to.

MR. SPEAKER: Yes; my order stands. My original order stands.

(Interruptions)

MR. SPEAKER: I have rejected the adjournment motion.

SHRI JYOTIRMOY BOSU: You misled the House in that case.

MR. SPEAKER: Now Papers Laid on the Table. Mr. Karia Munda.

12.29 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATION MAKING CERTAIN AMENDMENTS TO SECOND SCHEDULE OF MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA):** On behalf of Shri Karia Munda, I beg to lay on the Table a copy of Notification No. G.S.R. 321(E) (Hindi and English versions) published in Gazette of India dated the 12th June, 1978 making certain amendments to the Second Schedule of the Mines and Minerals (Regulation and Deve-